

ITEM NO.7

COURT NO.1

SECTION XIV

S U P R E M E C O U R T O F I N D I A  
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (C) No(s).1134-1135/2021

(Arising out of impugned final judgment and order dated 24-12-2020 in RFA(OS) No.21/2020 and RFA(OS) No.22/2020 passed by the High Court of Delhi at New Delhi)

LALIT KUMAR MODI

Petitioner(s)

VERSUS

DR. BINA MODI &amp; ORS.

Respondent(s)

IA No.105080/2022 - GRANT OF INTERIM RELIEF

IA No.6963/2021 - PERMISSION TO FILE LENGTHY LIST OF DATES

Date : 01-08-2022 These matters were called on for hearing today.

CORAM :

HON'BLE THE CHIEF JUSTICE  
HON'BLE MR. JUSTICE KRISHNA MURARI  
HON'BLE MS. JUSTICE HIMA KOHLI

For Petitioner(s) Mr. Harish N.Salve, Sr.Adv.  
Dr. A.M. Singhvi, Sr.Adv.  
Ms. Anuradha Dutt, Adv.  
Ms. Fereshte D. Sethna, Adv.  
Ms. Ekta Kapil, Adv.  
Ms. Suman Yadav, Adv.  
Mr. Haaris Fazili, Adv.  
Mr. Swadeep Hora, Adv.  
Mr. Chaitanya Kaushik, Adv.  
Ms. Priyanka MP, Adv.  
Mr. Kunal Dutt, Adv.  
Ms. B. Vijayalakshmi Menon, AOR

For Respondent(s) Mr. Kapil Sibal, Sr.Adv.  
For R.No.1 Mr. Gyanendra Kumar, Adv.  
Ms. Amita Katragadda, Adv.  
Ms. Shikha Tandon, Adv.  
Mr. Robin Grover, Adv.  
Mr. Kaustubh, Adv.  
Mr. K.John, Adv.  
Mr. Nreganpa Kukreja, Adv.  
For M/S. Cyril Amarchand Mangaldas Aor, AOR

For R.No.2 Mr. Mukul Rohatgi, Sr.Adv.  
Mr. Mahesh Agarwal, Adv.  
Mr. Rishi Agrawala, Adv.  
Mr. Karan Luthra, Adv.  
Ms. Niyati Kohli, Adv.  
Ms. Aarushi Tiku, Adv.

Mr. Pratham Agarwal, Adv.  
Mr. E. C. Agrawala, AOR

For R.No.3.

Mr. Shyam Divan, Sr.Adv.  
Ms. Manali Singhal, Adv.  
Mr. Santosh Krishnan, Adv.  
Ms. Ranjeeta Rohatgi, AOR  
Mr. Aanchal Kapoor, Adv.  
Mr. Deepak Singh Rawat, Adv.  
Ms. Sugandha Yadav, Adv.  
Mr. Samten, Adv.

UPON hearing the counsel the Court made the following  
O R D E R

1. Heard Mr.Harish N.Salve along with Dr.A.M. Singhvi, learned Senior counsel appearing on behalf of the petitioner, Mr. Kapial Sibal, learned Senior counsel appearing on behalf of the respondent No.1, Mr. Mukul Rohatgi, learned Senior counsel appearing on behalf of the respondent No.2 and Mr. Shyam Divan, learned Senior counsel appearing on behalf of the respondent No.3 at length and carefully perused the material placed on record.
2. During the course of hearing, learned Senior counsel for the parties submit that their clients are inclined to explore the possibility of an amicable settlement of the disputes between them if the matter is once again referred for mediation.
3. In view of the submissions advanced by learned Senior counsel appearing on behalf of the parties, we appoint Hon'ble Mr.Justice R.V.Raveendran, former Judge, Supreme Court of India, as a Mediator to make efforts to settle the disputes between the parties as early as is possible. The learned Mediator is at liberty to fix his own fees. Liberty is granted to the learned Mediator to interact with the parties either physically or through virtual mode, as may be convenient.
4. The parties shall maintain confidentiality of the process

and give an undertaking to the learned Mediator to the said effect before the mediation process commences. They are also directed to refrain from putting their versions on social media as long as the matter remains pending before the learned Mediator. Earnest efforts shall be made by the parties to resolve their *inter se* disputes amicably.

5. Mr. Kapil Sibal, learned Senior counsel appearing on behalf of the respondent No.1 and Mr. Mukul Rohatgi, learned Senior counsel appearing on behalf of the respondent No.2 submit that in the meantime, their clients are willing to file an undertaking not to sell, transfer, alienate or part with possession of the Trust properties.

6. In view of the undertaking given by the learned Senior counsel for the respondent Nos.1 and 2, this Court does not insist on filing of the affidavits of undertaking. The respondent Nos.1 and 2 shall remain bound by the undertaking as above.

7. As the matter has been referred to the learned Mediator to make an effort to settle their disputes, we direct the parties to file an application before the High Court of Delhi at New Delhi requesting for an adjournment of the proceedings in CS(OS)No.84/2020 and CS(OS)No.85/2020, till further orders are passed in these petitions.

8. List these matters after receipt of the Report of the learned Mediator.

(SATISH KUMAR YADAV)  
DEPUTY REGISTRAR

(R.S. NARAYANAN)  
COURT MASTER (NSH)